

B.L. No. 14/25

Suresh Hansda
Filed by
Anjan Kumar Das
Adv.

**BEFORE THE NATIONAL GREENS TRIBUNAL
EASTERN ZONE BENCH
3RD FLOOR, NEW TOWN, KOLKATA**

Original Application No. 133/2023/EZ

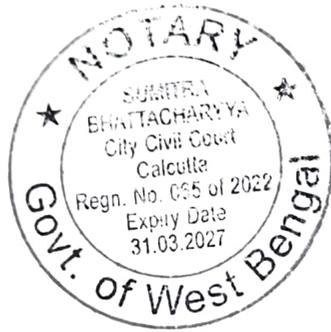
Serajul Islam and Anr

... Applicant(s)

Versus

The State of West Bengal and Others.

... Respondent(s)



**SUPPLEMENTARY AFFIDAVIT on behalf of Added Respondent
no. 18 and 19 to the Original Application.**

I, Suresh Hansda, son of John Hansda, having address at Nalhati - II, Birbhum, West Bengal - 731243, Police Station - Nalhati, District - Birbhum, by faith - Santhal, by occupation - Business, do hereby solemnly affirm and state as follows :-

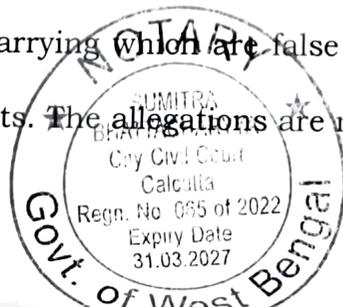
1. That I am the Respondent no. 19 in the instant Original Application No. 133 of 2023/EZ (hereinafter referred as OA/133 of 2023/EZ) and I have been duly authorised by Respondent no. 18 to affirm this affidavit and as such I know the facts and circumstances of the case and I am competent to affirm this affidavit.

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2. The Respondent no. 18 and 19 had been impleaded by the original applicant by filing the application IA-49/2024/EZ upon service of the said application the added Respondent entire appearance in the proceedings for the first time on 17.09.2024 when time was granted to these respondents to file their affidavit. On subsequent dates 06.12.2024 and 09.12.2024 report has been called for by this Hon'ble Tribunal basis the affidavit filed by applicant dated 07.12.2024. Answering Respondent crave leave to refer and rely upon all the affidavits at time of hearing.

3. Subsequently the answering respondents had filed the affidavit in opposition on 06.02.2025. Subsequent to such filing the answering Respondent could obtained Consent to Establish (CTE) from the West Bengal Pollution Control Board on 04.04.2025. The application for Consent to Operate (CTO) has also been filed. (CAF - 250A136760) The Copy of the approval given by West Bengal Pollution Control Board dated 04.04.2025 and application towards CTO are annexed and marked as Annexure "S-1" to this Supplementary Affidavit.

4. Answering respondents unequivocally denies all the allegation levelled in the Original Application as well as in the impleadment application (IA-49/2024/EZ) that they are involved in illegal quarrying which are false and false to the knowledge of the Applicants. The allegations are not dealt separately and all the



allegations are to be taken to have been denied and disputed. The Applicants are put to strict proof to substantiate the allegations against the answering respondents.

5. That the answering respondents (Respondent no. 18 and 19) craves leave to refer and rely upon the affidavits containing consecutive reports filed by Respondent no. 5 and the affidavits by the competent authorities in the instant proceedings. The application impleading the answering respondents are harassing, malafide and vexatious and are liable to be dismissed.

6. It is humbly prayed that leave be granted to file this supplementary affidavit to bring on record the additional documents which has been subsequently obtained by the Respondent no. 18 and 19.

7. That the statements made in paragraph nos. 1 to 6 are true to my knowledge and rest are my respectful submission before this Hon'ble Tribunal.

Prepared in my office.

Arghadip Das
Advocate.

Suresh Hansda

Deponent

Identified by me.

Arghadip Das

Advocate.

F/2913/2910/2021

Solely Affirmed and
Declared before me U/S 139
CPC, (C)

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 005 of 2022
City Civil Court, Calcutta

08 JUL 2025



Government of West Bengal

This document having UDIN **25-G-GA000004-C-1743776492537** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX7775 on **07:51PM, April 04, 2025**.

This document is available at UDIN platform till 07:51PM, April 04, 2032.



Sibansa Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E

(xiii) The E-Waste (Management Rules), 2022

(xiv) The Construction and Demolition Waste Management Rules, 2016

(4) The State Board reserves the right to review, amend, suspend, revoke etc. this consent for establishment and the same shall be binding on the unit.

(5) The unit shall obtain permission/clearance from the other competent authorities, as applicable and such permissions may be required at the time of submitting application for Consent to operate.

(6) The unit shall abide by the stipulations as may be prescribed by any authority / local body / government departments etc.

(7) Suitable measures to treat the effluent and emission shall be adopted in order to reduce the pollution load so that the quality of the effluent and emission from the unit always conforms to the relevant permissible standards.

(8) No equipment/machinery, emission and effluent generation/discharge source etc. shall be installed/modified without prior approval of the State Board.

(B) Special Conditions:

A. Emission : The unit shall take all necessary & adequate precautionary measures to control fugitive dust arising out of stone crushing activity.

B. Effluent :

(i) Process (if any): To be reused and recycled in the process after proper settling.

(ii) Domestic : To be discharged to Panchayet Drain through septic tank and maintaining environmental norms.

C. Solid Waste : Stone dust- To be disposed of in an environment friendly manner.

D. General :

1. The unit shall strictly abide the Environmental Guidelines for Stone Crushing Units issued by Central Pollution Control Board dated July, 2023.

2. The unit shall not operate without obtaining prior Consent to Operate of the Board.

3. Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.

4. The stone crusher unit shall install adequate pollution control measures including erection of G.I. Sheets cover and the sprinklers before commencement of operations.

5. Screen classifier shall be adequately covered by GI Sheets to prevent the emission into the atmosphere due to screening/grading activity.

6. Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system.

7. Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.

8. GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3ft more than the highest node of the crusher.

9. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from WBPCB should be displayed on the display board at the entrance.

10. Dust containment cum suppression system for the equipment shall be installed.

11. Construction of wind breaking walls especially at charging hopper & crushing place shall be erected.

12. The Stone crushing unit shall have to comply with the Noise Pollution (Regulation and Control) Rules, 2000 and

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their amendment.

13. 2-3 rows of tall trees should be planted around the periphery of crusher.
14. The unit shall have to obtain necessary permission of land use from competent Authority.
15. Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.
16. Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to control fugitive dust emissions.
17. Vehicles carrying any kind of material should be completely covered.
18. Regular wetting of roads should be done to suppress dust within the premises to control dust emission/resuspension.
19. Stone crushing unit should obtain permission to extract groundwater from the concerned authority.
20. Unit should maintain proper log book of consumption of fresh water.
21. Land conversion certificate to be obtained from the concerned authority for establish the unit.
22. This CTE is being issued without prejudice to any court case pending in any court of law. All verdicts/ orders of the Hon'ble court shall be binding on the project proponent.

Any Violation of the aforesaid Conditions shall entail cancellation of this Consent to Establish

For and on behalf of West Bengal Pollution Control Board



04/04/2025

**Environmental Engineer
Durgapur Regional Office**

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